

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

Original Application No. 100 of 2021

BETWEEN

Tribunal on its own motion Suo Motu based on the
News item published in The Hindu Newspaper,
Chennai Edition Dt.09.04.2021,
"Dumping of garbage Foiled near Anamalai, trucks seized" ...Applicant

AND

The Chief Secretary to Govt. of Tamil Nadu,
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu – 600 009 and 14 Others ...Respondents

**INTERIM REPORT BY THE 14TH RESPONDENT/ DISTRICT COLLECTOR,
THRISSUR DISTRICT**

M/s. E.K.KUMARESAN
Counsel for R2, R4, R6, R8, R10 & R14
Standing Counsel for State Government of Kerala
NGT(SZ) Chennai Bench

3. The 14th respondent submits that strict directions have already been issued to the Corporation for adhering to the provisions of the Solid Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 for the disposal of garbage or bio-medical waste.
4. The 14th respondent submits that the report requested vide order dated 16-04-2021 was delayed due to the engagement of staff of this office, in the conduct of Assembly Election 2021, and following lockdown announced in the State that will continue up to 09th of June.
5. Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to take the said Interim Report filed by the District Collector, Thrissur District and thus render justice

Dated at Chennai on this the 02nd day of June, 2021.



(E.K. Kumaresan)
Counsel for R2, R4, R6, R8, R10 & R14
Standing Counsel for
State Government of Kerala
NGT(SZ) Chennai Bench

File No.DCTSR/3694/2021-C4

Report submitted by the 14th Respondent and the District Collector, Thrissur before the Hon'ble National Green Tribunal, South Zone, Chennai as per the directions of the OA No. 100 of 2021 (SZ)
Dated 16-04-2021

As per the order dated 16-04-2021 the District Collector, Thrissur was directed to submit an independent report regarding the allegations made in the newspaper report in connection with the unscientific disposal of waste and the nature of action taken against such violators.

The News paper in which the reports alleging the violation of SWM Rules were published were not in circulation in the State of Kerala and hence this respondent were not aware of the same. But as soon as the orders of the Tribunal was received, showcause notices were issued to both the Secretary, Thrissur Municipal Corporation and the Contractor who was responsible for the act of violation as alleged in the news paper.

In the explanation submitted by the Secretary, Thrissur Municipal Corporation and it was reported that, they had executed an agreement for the disposal of the non separable non biodegradable waste materials from the Thrissur Corporation limit, with Mr. Raghunath M, Mannattikkavil House, Ponnukkara PO, Thrissur, Kerala - 680 306 on 14-11-2020. As per the agreement, it was specifically provided that the waste collected as such shall be deposited in the land owned / leased by the contractor and shall be subject to the provisions of Kerala Municipal Solid Waste and Handling Rules, and in case of the violation of the condition of disposal the Corporation will no be liable for any legal steps against such action. As per the agreement the contractor had also assured the segregation of biological and non-biological waste and appropriate processing of the same. On finding that the Contractor has violated the provisions in the agreement, the Thrissur Municipal Corporation has decided to cancel the agreement with the said Contractor and also to blacklist him. Also the Corporation has requested the Thrissur City Police Commissioner for taking action against the Contractor for his fraudulent act and for the violation of the provisions in the Agreement.

Also Strict directions have already been issued to the Corporation for adhering to the provisions of the Solid Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016 for the disposal of garbage or bio-medical waste. The report requested vide order dated 16-04-2021 was delayed due to the engagement of staff of this office, in the conduct of Assembly Election 2021, and following lockdown announced in the State that will continue up to 09th of June.

It is therefore most humbly prayed that the Interim report may please be accepted.

SHANAVAS S
District Collector, Thrissur

Signature valid

Digitally signed by SHANAVAS S

Date: 2021.05.27 16:29:54

PDT

Reason: Approved

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